

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5787-5790/2018

(Arising out of impugned final judgment and order dated 22-02-2018 in CRLA No. 1167/2010 22-02-2018 in CRLA No. 1208/2010 22-02-2018 in CRLA No. 1210/2010 22-02-2018 in CRLA No. 1220/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHAGWAN DAS Etc.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.97176/2018-EXEMPTION FROM FILING O.T.)

Date : 27-07-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Kuber Boddh, Adv.
Mr. Harpreet, Adv.
Mr. Raj Kamal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as on the Special Leave Petitions, returnable in six weeks.

(SUSHIL KUMAR RAKHEJA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER